

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 211 – IA/51(AHM)2024
In
CP(IB) 177 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Teco Industries

.....Applicant

V/s

Superdrawn Wire Industries Pvt Ltd

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Suraj Baise, Advocate

For the Respondent

: Mr. Jaimin Dave, Advocate for R-2

: Mr. Monaal Davawala, Advocate for R-3

ORDER
(Hybrid Mode)

It is seen that rejoinder has been filed by the applicant on 16.05.2024 vide inward diary No. 3972 with advance copy to the learned Counsel for R-2 and R-3. It has been said by the learned Counsel for the applicant that a joint rejoinder has been filed to the reply filed by R-2 and R-3 who filed their reply separately.

We have heard the learned Counsels for the applicant as well as for R-2 and R-3 and perused the records.

Reserved for the order.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)